

submit through you to the House that we will not wait till last to present this report. We will present it as soon as we can, so that it could be discussed in the House during the next session. We had always kept this point in our mind. Believe me, that I am feeling very unpleasant about it that I am making such submission. All the hon. Members have unanimously decided about it and this is what I am presenting before the House.

[English]

MR. CHAIRMAN : The question is: "That this House do extend up to the last date of the Winter Session, 1993, the time for presentation of the report of the Joint Committee to enquire into irregularities in securities and banking transactions."

The motion was adopted.

13.58 hrs.

[English]

THE BUSINESS ADVISORY COMMITTEE

Thirty-Third Report

SHRI PAWAN KUMAR BANSAL (Chandigarh) : I beg to move :

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993."

There is an amendment to it, that the time saved on the discussion of items 2 and 3 that is, the Constitution (Eightieth Amendment) Bill, 1993 and the Representation of People (Amendment) Bill, 1993 be utilised for discussion of the other essential items.

MR. CHAIRMAN : I shall put this motion to the vote of the House.

Motion moved :

"That this House do agree with the thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993."

(Translation)

SHRI JASWANT SINGH : Mr. Chariman Sir, the suggestion in respect of the report of B.A.C. were made during the discussion on Eightieth Amendment to the Constitution. Now that Amendment is no more. There is no coordination between the allocation of time made upto the 28th and the report of

14.00 hrs.

this Advisory Committee. Therefore, you may formally admit this report if you wish to do so but why do you want reallocation of time ?

SHRI ATAL BEHARI VAJPAYEE : Mr. Chairman, Sir, there is one more question. Many members have asked me that why it was necessary to have a sitting on Saturday. Initially, the House was extended upto Saturday as we were feeling that it would take one and a half day to discuss Constitutional Amendment Bill and the Bill related with it but we finished it in one day. Now we can make a discussion on this extra day. We may decide to have break on Saturday, if we so desire.

SHRI INDRAJIT GUPTA : I also support it.

(English)

THE MINISTER OF STATE IN THE MINISTRY OF SCIENCE AND TECHNOLOGY (DEPARTMENT OF ELECTRONICS AND DEPARTMENT OF OCEAN DEVELOPMENT) AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : Mr. Chairman, Sir, hon. Member, Mr. Jaswant Singh has rightly raised the point that in the thirty-third report, we have allotted two days for the Constitution (Eightieth Amendment) Bill and Representation of the People (Amendment) Bill and now, those two days are not there because the discussion has been deferred. That being so, if one looks into the other items

[Sh. Rangarajan Kumaramangalam]

of essential business, one can find that the third paragraph of the report says :

"The Committee also recommends that in order to provide sufficient time for completion of essential items, the House 'may' also sit on Saturday, the 28th August, 1993."

Now, since I have had a little preliminary discussion with other leaders, the word 'may' does not compel us to sit on Saturday. I would like that we would go into the issue of Saturday a little more collectively because there are views which others have on certain Bills and we would like to sort it out. Therefore, it does not compel us. I am not making it clear now.

[Translation]

SHRI DEVENDRA PRASAD YADAV : Mr. Chairman, Sir, you are aware of the feelings of all the parties in the House, the opinion of all the parties may be as ascertained.

MR. CHAIRMAN : The hon. Minister has said that it did not compel us. A word 'may' has been used in this respect, we will discuss it.

[English]

The question is :

"That this House do agree with the Thirty-third Report of the Business Advisory Committee presented to the House on the 24th August, 1993, as amended"

The motion was adopted.

MR. CHAIRMAN : The House stands adjourned for lunch to meet again at 3 PM

14.03 hrs.

The Lok Sabha then adjourned for Lunch till Fifteen of the clock.

The Lok Sabha re-assembled after Lunch at Five minutes past Fifteen of the Clock

15.05 hrs.

(SHRI TARA SINGH in the Chair)

MATTERS UNDER RULE 377

[English]

(i) Need to construct a new broad gauge line between Armoor and Adilabad in Andhra Pradesh

SHRI A. INDRAKARAN REDDY (Adilabad) : Telengana region in Andhra Pradesh is one of the most backward areas in all respects. Communications network too is not so good as compared to other parts of the country. In the past I had brought to the notice of our Hon. Minister of Railways the necessity to construct a new broad gauge line between Armoor and Adilabad. This new broad gauge line when completed would reduce the distance between Secunderabad—New Delhi by about 200 kms, as all the trains that run from Secunderabad to New Delhi need not touch Kazipet, Warangal and Mancherial.

Since the hon. Prime Minister has recently laid the foundation stone for the Peddalapalli to Nizamabad line via Armoor, consequent to the sanction of Secunderabad to Aurangabad via Nizamabad broad gauge line conversion, I would request the hon. Minister of Railways to re-examine and consider the proposal for the above new broad gauge line between Armoor to Adilabad by earmarking about Rs. 5 crore for preliminary survey and other works. When this line is completed it will help boost the agricultural development and improve the marketing and business infrastructure in this region.

(ii) Need to provide 'pucca' houses to people having no regular income, particularly in Srikakulam in Andhra Pradesh

DR. VISWANATHAN KANITHI (Srikakulam) : Housing problem is becoming more and more acute with the increase in population. While taking all possible steps to contain the growth rate on priority basis